

IN THE COURT OF SH. AJAY KUMAR KUHAR,  
SPECIAL JUDGE (PC ACT) (CBI)-09) (MPs/MLAs CASES),  
ROUSE AVENUE DISTRICT COURTS, NEW DELHI.

ECIR/HQ/19/2017

U/S 3, 4 PMLA, 2002

Deepak Talwar and Oth. Vs. Directorate of Enforcement

29/04/2020

Presence:

(Through Cisco Webex Meeting App)

Sh. Hariharan Senior Advocate with Tanveer Ahmed Mir  
Advocate Ld.Counsels for Applicant/Accused.

Sh. Amit Mahajan Ld. Senior counsel and Sh. Nitesh Rana Ld.SPP for ED  
with Mr. Saurabh Mehta I.O.

Hearing of the case through Video Conference via Cisco Webex Meeting  
App has been facilitated by the Office of District and Sessions Judge,  
RADC.

Matter was listed for further arguments today.

I have heard arguments from Sh,Amit Mahajan Senior counsel for ED and  
Sh.Hariharan Senior Advocate with Sh.Tanveer Ahmed Mir Ld. Counsel for  
the applicant /accused.

Arguments were heard from 2 pm to 4 pm and concluded.

But application be now listed for 01/05/2020 for disposal at 3.30.pm.



*[Signature]*  
29.04.2020

A copy of this order is being sent through WhatsApp to Sh.Vivek P.A. to Ld. District & Sessions Judge-cum-Special Judge (PC Act), Rouse Avenue District Courts, New Delhi and In-charge, Computer Branch ,RADC with a direction to him to upload the same on official website of Delhi District Courts at the earliest and send copy of the Order to concerned parties. A signed hard copy of the order shall be sent to the concerned court as soon as work is resumed from the Court premises of Rouse Avenue District Courts, New Delhi.



  
29.06.2020

**(AJAY KUMAR KUHAR)**

**Special Judge (PC Act) (CBI)-09),  
(MPs/MLAs Cases) RADC,**

**New Delhi/29.04.2020**

**AJAY KUMAR KUHAR  
Special Judge (PC Act) CBI-09)  
Court No. 502, Fifth Floor  
Rouse Avenue Court Complex  
New Delhi**